

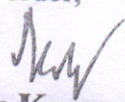
**Uttar Pradesh Shashan**  
**Urja Niji Nivesh Prakosth**  
**No.192/ 24-U.N.N.P./ 19- writ 05 /2018**  
**Lucknow : Date 01 August,2019**

**Notification**

In compliance of the directions given in judgment and order dated 12.04.2018 passed by Hon'ble Supreme Court in Civil Appeal No. 14697 of 2015 State of Gujarat and Others Vs. Utility Users Welfare Association and Others with eligibility conditions as follows, applications are invited for the nomination of the Member of the Uttar Pradesh Electricity Regulatory Commission which is vacant with effect from July,01.2019 due to the retirement of Sri S.K. Agarwal.

Any person who is or has been a judicial officer or has professional qualification with substantial experience in the practice of law and has practiced for at least 10 years as an advocate of a Hon'ble High Court or of two or more such Courts in succession or District court / courts inferior to District judge, may make an application in writing addressed to the Principal Secretary to the Government of Uttar Pradesh in Energy Department. Only such applications shall be taken into consideration as are received within thirty days from the date of publication of this notification in the Gazette.

By order,

  
( Alok Kumar )  
Principal Secretary



## ENERGY DEPARTMENT

### **CALLING FOR NOMINATIONS FOR APPOINTMENT OF MEMBER OF THE UTTAR PRADESH ELECTRICITY REGULATORY COMMISSION.**

#### ADVERTISEMENT

Applications are invited for filling up the post of Member in compliance of the directions given in judgment and order dated 12.04.2018 passed by Hon'ble Supreme Court in **Civil Appeal No. 14697 of 2015 State of Gujarat and Others Vs. Utility Users Welfare Association and Others** with eligibility conditions as follows:

#### **Qualifications:**

- ✓ 1. Applicant is or has been a judicial officer: or
2. Applicant has professional qualification with substantial experience in the practice of law and has practiced for at least 10 years as an advocate of a Hon'ble High Court or of two or more such Courts in succession or District court / courts inferior to District judge.
- ✓ 3. The selected candidate shall hold office of Member (Law) for 05 years or up to the age of 65 years, whichever is earlier.
4. Salary allowances, vehicle, accommodation and other facilities shall be admissible as per UPERC [Appointment and Conditions of Service of the Chairperson and Members] Rules 2008.
5. The application shall contain the following:

#### **A. BIODATA**

- i. Name.
- ii. Date of Birth & Age.
- iii. Address (including email address).
- iv. Telephone Numbers.
- v. Educational Qualification.
- vi. Position presently held / Court where presently practicing.
- vii. Details of post previously held and / or experience of practice.
- viii. Undertaking that candidate would resign / opt for voluntary retirement from present post or abstain from practice, as the case may be.

- B. Self-attested proof of age and educational qualifications.**



- C. Self-attested copy of certificate of registration in Bar Council, if applicable.
- ✓ D. In case of serving Judicial Officers, application shall be forwarded by Registrar General /Registrar of concerned Hon'ble High Court, as the case may be.
- ✓ E. In case of formerly Judicial Officers service to be verified / certified by Registrar General /Registrar of High Court, as the case may be.
- F. For advocates practicing in the State of Uttar Pradesh: -
- i. Experience of practice to be certified / verified by District & Session Judge of the concerned district, if the applicant is practicing in District Courts/ Courts inferior to District Judge.
  - ii. Experience of practice to be certified / verified by Registrar General of High Court of Uttar Pradesh, if the applicant is practicing in Hon'ble High Court.
- G. For advocates practicing outside State of Uttar Pradesh: -
- i. Experience of practice to be certified / verified by District & Session Judge of the concerned district, if the applicant is practicing in District Courts/ Courts inferior to District Judge.
  - ii. Experience to be certified / verified by Registrar General / Registrar of concerned Hon'ble High Court, if the applicant is practicing in Hon'ble High Court.
  - iii. Experience to be certified / verified by Secretary General / Registrar of Hon'ble Supreme Court, if the applicant is practicing in Hon'ble Supreme Court.

The applications can be sent by registered / speed post or email on the following address within one month after publication of the aforesaid advertisement. Applications received after due date shall not be considered.

**Office of Principal Secretary,**

Energy Department, Govt. of U.P.

Room No.-104, Bapu Bhawan, U.P. Secretariat,

Lucknow - 226001,

Ph. No./ Fax No.-0522-2238122, 2214589, 2236388.

E:mail Id - urjasection4@gmail.com



**( Alok Kumar )**

Principal Secretary

Energy Department U.P. Govt.